

[English]

Oil Exploration by India in Vietnam

4285. SHRI ANAND SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether India has undertaken the responsibility for exploration in off-shore Vietnam as part of a big economic package agreement concluded during the recent visit of the Prime Minister to that country; and

(b) if so, the terms of the deal ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) (a) and (b). India and Vietnam have agreed to consider the possibility of co-operation for exploration of hydrocarbons by the ONGC in off-shore South Vietnam.

Agreement with USSR on Oil Industry Cooperation

4286. SHRI MURLIDHAR MANE :
SHRI PRAKASH V. PATIL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether an agreement was signed in September, 1984 with USSR for oil industry co-operation for 1985-1990;

(b) if so, whether this has been put into implementation;

(c) if so, the details thereof;

(d) whether any working plan for the remaining period has been drawn up; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) to (c). Yes, Sir. At the second meeting of the working group on oil industry under the Indo-Soviet inter-governmental commission on economic scientific and technical cooperation held in Moscow from Sept. 5 to Sept. 12, 1984 the working programme for the

main fields of cooperation for the years 1985-1990 was signed. The implementation of this programme has already commenced. It covers seismic survey, well logging and drilling in onshore basins, workover and remedial works on wells, introduction of mechanized methods of oil production, reservoir engineering, supply of drilling and production equipment, deputation of soviet experts to India and training of Indian experts in the USSR.

(d) and (e). As a part of the general agreement entered into between ONGC and Technoexport, USSR, the latter would carry out intensive and integrated exploration of hydrocarbons in two on-shore basins of India (namely Cambay and Cauvery basins) on a turn key basis. This project, 70% of the total cost of which would be covered by Soviet credit, would be terminated at the conclusion of the works by the end of 1995 unless specifically extended by mutual agreement.

Projected Power Requirement of Kerala

4287. PROF. P. J. KURIEN :
SHRI P. A. ANTHONY :

Will the Minister of ENERGY be pleased to state :

(a) the projected power requirement and production of Kerala during the Seventh Five Year Plan;

(b) how is the gap going to be filled;

(c) whether it is a fact that no Central investment has so far been made in the power sector in Kerala;

(d) whether there is any proposal to set up any power plant in the Central sector in Kerala during the Seventh Five Year Plan; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) The 12th Power Survey Committee reported that the energy requirement and availability in Kerala were estimated as 8647 MU and 7157 MU respectively at the end of the Seventh Plan period,

(b) An addition of 530 MW of generating capacity is envisaged in Kerala during the Seventh Plan period. In addition, Kerala will also be entitled to receive its share of power from the Central Power projects in the Southern Region.

(c) Power Projects in the Central Sector are set up taking into account, power requirement of the Region as a whole.

(d) There is no such proposal at present.

(e) Does not arise.

Merger of Engineering Projects (India) Ltd. with some other Public Undertaking

4288. SHRI ANADI CHARAN DAS : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are considering any proposal for merging the Engineering Projects (India) Ltd. with some other public undertaking; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). Details of certain proposals for restructuring of Engineering Projects India Ltd., are being worked out.

Medium of Company Secretaries Examination

4289. SHRI CHITTA MAHATA : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the medium of examination in Preliminary of the Company Secretaries Examination is either English or Hindi;

(b) if so, the details thereof;

(c) whether it is also a fact that the medium of examination in intermediate and final of the Company Secretaries Examination is English only; and

(d) if so, the reasons therefor;

(e) whether Government propose to introduce Hindi medium for intermediate and final examinations of Company Secretaries; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). The medium of preliminary examination of the Institute of Company Secretaries of India is both English and Hindi.

(c) Yes, Sir.

(d) and (e). Efforts are being made to prepare a panel of examiners and to identify books and study material in Hindi in various technical subjects of the Institute to enable the students to study and prepare for Hindi medium examinations. It is proposed to introduce Hindi as medium for intermediate and final examinations in June 1986 and June 1987 respectively. The students who pass the preliminary examination in Hindi would be permitted to take intermediate and final examinations in Hindi.

(f) Does not arise.

Foreign Collaboration Agreements

4290. SHRI PRAKASH CHANDRA : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that new guidelines for foreign collaboration agreements were issued on 2nd August, 1985;

(b) whether approval of foreign collaboration issued by Government on 2 August, 1985 would be governed by new guidelines or old guidelines;

(c) the number of such cases (approvals given on 2 August, 1985) pending with his Ministry for want of clarification;

(d) whether he is aware that for want of clarification, many companies are facing hardships since the deadline for remittance of payment to foreign collaborators has already lapsed in some cases or is about to lapse in other cases; and